

- (a) whether Government has decided to set up a panel to make school text books gender sensitive;
- (b) if so, the details thereof along with its composition and terms of reference;
- (c) the time by which the panel is likely to submit its recommendations; and
- (d) the steps taken by Government to include a chapter in the school text books on gender and body sensitization?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) to (d) The information is being collected and will be laid on the Table of the House.

Powers of civil court for National Commission for women

2079. SHRIMATI RENUKA CHOWDHURY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Government has decided to grant powers of a civil court to the National Commission for Women, if so, the details thereof; and
- (b) the time by which a legislation in this regard is likely to be brought before the Parliament?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) Under Section 10(4) of National Commission for Women Act, 1990, the National Commission for Women has all the powers of a civil court trying a suit while investigating or examining all matters relating to the safeguards provided for women under the Constitution and other laws and while looking into complaints and take *suo moto* notice of matters relating to deprivation of women's rights and in particular in respect of the following matters, namely:-

- (i) summoning and enforcing the attendance of any person from any part of India and examining him on oath;
- (ii) requiring the discovery and production of any document;
- (iii) receiving evidence on affidavits;
- (iv) requisitioning any public record or copy thereof from any court or office;
- (v) issuing commissions for the examination of witnesses and documents; and
- (vi) any other matter which may be prescribed.

(b) Does not arise.

Modernisation of existing Anganwadi Kendras

2080. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government is contemplating on setting up of One Stop Centres across the country in a way to modernisation of existing Anganwadi Kendras for development of child care, if so, the details thereof; and

(b) the details of such centres being established in Jharkhand?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) No Sir. There is no proposal for setting up of One Stop Centres across the country in a way to modernisation of existing Anganwadi Kendras under Integrated Child Development Services (ICDS) Scheme meant for holistic development of children in the age group of 0-6 years and pregnant and lactating mothers.

(b) Does not arise in view of (a) above.

MR. CHAIRMAN: The House is adjourned till 2.00 p.m.

The House then adjourned at two minutes past twelve of the clock.

The House reassembled at two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

GOVERNMENT BILL

The Prevention of Corruption (Amendment) Bill, 2013

MR. DEPUTY CHAIRMAN: Dr. Jitendra Singh to move the motion for consideration of Prevention of Corruption (Amendment) Bill, 2013. ...*(Interruptions)*... Dr. Jitendra Singh ...*(Interruptions)*...

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Mr. Deputy Chairman, Sir, with your kind permission, I beg to move: